

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-314 (PB)/2017

IN THE MATTER OF:

ICICI Bank Limited

.... Applicant/Petitioner

Vs.

M/s. Tirupati Inks Ltd. & Ors.

.... Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Navneet Gupta, Adv.
Mr. Milind Rastogi, Bank Officer

For the Respondent : Mr. Ravi Datta, Mr. Rajesh Sharma, Adv.

ORDER

On the request made on behalf of the respondent, hearing is deferred to 28th September, 2017. No further adjournment shall be granted.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

27.09.2017
V. Sethi